

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Review Petition No. 17/RP/2023
in
Petition No. 6/TT/2020**

- Subject** : Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020
- Date of Hearing** : 4.4.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rewa Ultra Mega Solar Limited and 11 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Aditya Singh, Advocate, MPPMCL
Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The instant review petition has been filed by the Power Grid Corporation of India Limited seeking a review of the order dated 24.2.2023 in Petition No. 6/TT/2020, wherein the commission approved the transmission tariff for the 2014-19 tariff period in respect of the four assets under transmission system for Rewa Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.

2. Learned counsel for the Review Petitioner has made the following submissions:
- a. Time over-run was initially disallowed by the Commission in Petition No. 7/TT/2018, which had occurred due to the matching of transmission assets of the Review Petitioner with the assets of Madhya Pradesh Power Management Company Limited (MPPMCL). Aggrieved with the disallowance of time over-run in Petition No. 7/TT/2018, the Review Petitioner approached the Appellate Tribunal for Electricity (APTEL), and the APTEL remanded the matter back to the Commission for fresh consideration.
 - b. Subsequently, the Commission vide its order dated 24.2.2023 in Petition No. 6/TT/2020, condoned the delay of the transmission assets up to 31.10.2017 and disallowed the delay post 31.10.2017.



- c. Delay in the instant case is owing to the time taken by the Review Petitioner in matching the COD of its assets with the COD of the assets of MPPMCL. The Review Petitioner has submitted the identical set of documents and records in Petition No. 6/TT/2020 and Petition No. 7/TT/2018. Accordingly, an order in Petition No. 7/TT/2018 is to be issued first before any decision in the instant review petition.
3. Learned counsel for MPPMCL submitted that the Review Petitioner did not submit the identical set of documents in Petition No. 6/TT/2020 and Petition No. 7/TT/2018. He further submitted that the new documents are submitted at the stage of review. He also sought two weeks' time to file Written Submissions in the matter.
 4. In response, learned counsel for the Review Petitioner submitted that no new documents are filed.
 5. The Commission permitted MPPMCL to file its Written Submissions by 22.4.2024 with an advance copy to the Review Petitioner and observed no extension of time shall be granted.
 6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

